

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.637 of 2020

IN THE MATTER OF:

Subbaiya Chithambaram

...Appellant

Versus

IDBI Bank & Anr.

...Respondents

For Appellant: Revathy Raghavan, Advocate

For Respondents: Shri Sumant Batra, Advocate (for IRP)
Ms. Niharika Sharma, Advocate

O R D E R

10.08.2020 The learned Counsel Shri Sumant Batra appearing for IRP states that against the Resolution Plan approved in the matter of “Jaypee Infratech Limited”, various Appeals were filed to NCLAT and after the first Court had passed Orders on last date of 15.07.2020 fixing those Appeals on 17th August, 2020, the Hon’ble Supreme Court has passed Orders on 6th August, 2020 whereby the Appeals pending before NCLAT have been directed to be transferred to the Hon’ble Supreme Court. Although the learned Counsel for Appellant is pressing for hearing, it will be appropriate that copy of the Order of Hon’ble Supreme Court mentioned by learned Counsel Shri Sumant Batra, is placed before us before we take further decision in this Appeal. The learned Counsel for IRP states that the matter before Hon’ble Supreme Court is coming up on 31st August, 2020.

Counsel for IRP to file copy of the Order of Hon'ble Supreme Court referred above, within a week.

Re-list the present Appeal on 2nd September, 2020, as Fresh Case.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice A.B. Singh)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md